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ITEM NO.14

COURT NO.11

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).30705/2008

(From the judgement and order dated 01/09/2008 in WPC
No.15299/2006 of The HIGH COURT OF KERALA AT ERNAKULAM)

STATE OF KERALA & ORS. Petitioner(s)

VERSUS

K.V.SASIKUMAR & ANR. Respondent(s)

(Office Report on Default)

Date: 01/02/2012 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
(IN CHAMBERS)

For Petitioner(s) Ms. Liz Mathew, Adv.
Mr. Salman Hashmi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners seeks further
adjournment so as to enable him to comply with the Revised Office
Report on Default. The prayer is allowed.
The needful shall be done within four weeks from today.

(Jayant Kumar Arora)
Sr. P. A.

(Kusum Gulati)
Court Master